

12.10 hrs.

## PAPERS LAID ON THE TABLE

[*Translation*]

**Annual Report and Reviews on the working of Silk and Art Mills Research Association, Bombay and the Man-made Textile Research Association, Surat for 1988-89 alongwith Statements showing reasons for delay in laying these papers**

THE MINISTER OF TEXTILES AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SHARAD YADAV): I beg to lay on the table:

1. (i) A copy of the Annual Report (Hindi and English versions) of the silk and Art Silk Mills Research Association, Bombay, for the year 1988-89 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Silk and Art Silk Mills' Research Association, Bombay, for the year 1988-89.
2. A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT 605/90]
3. (i) A copy of the Annual Report (Hindi and English versions) of the Man-made Textile Research Association, Surat, for the year 1988-89 along with Audited Accounts.
- (ii) A copy of the the Review (Hindi and English versions) by the Government on the working of the Man-made Textile Research Association, Surat, for the year 1988-89.
4. A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above. [Placed in Library. See No. LT 606/90]

**Employees Provident Funds (Amendment) Scheme, 1990**

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN): I beg to lay on the Table:

A copy of the Employees Provident Funds (Amendment) Scheme, 1990 (Hindi and English versions) published in Notification No. G.S.R. 54 in Gazette of India dated the 27th January, 1990 under section 6D of the Employees' Provident Funds and Miscellaneous provision Act, 1952. [Placed in Library. See No. LT 607/90]

**Prevention of Food Adulteration (Seventh Amendment) Rules, 1987, Annual Report and Review on the Working of the Institute of Post Graduate Teaching and Research Gujarat Ayurved University, Jamnagar, for 1988-89 along with statements showing reasons for delay in buying these papers**

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI NILAMANI ROUTRAY): I beg to lay on the Table:

1. A copy of the Prevention of Food Adulteration (Seventh Amendment) Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R. 917 (E) in Gazette of India dated the 17th November, 1987 under sub-section (2) of section 23 of the Prevention of Food Adulteration Act, 1954 together with Corrigenda thereto published in Notification Nos. G.S.R. 73 (E) dated the 3rd February, 1988 and GSR 924 (E) dated the 13th September, 1988.
2. A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT 608/90]

3. (i) A copy copy of the Annual Report (Hindi and English versions) of the Institute of Post Graduate Teaching and Research, Gujarat Ayurved University, Jamnagar, for the year 1988-89 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Institute of Post Graduate Teaching and Research, Gujarat Ayurved University, Jamnagar for the year 1988-89.
3. A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above. [Placed in Library. See No. LT 609/90]

**Notifications under Essential Commodities Act, 1955; Food Corporation Act, 1964, Review on and Annual Report of Hindustan Vegetable Oils Corporation Ltd. New Delhi for 1988-89 and a statement showing reasons for delay in laying the Review and the Report**

THE MINISTER OF FOOD AND CIVIL SUPPLIES (SHRINATHURAM MIRDHA): I beg to lay on the Table:

1. A copy of the Notification No. S.O. 145 (E) (Hindi and English versions) published in Gazette of India dated the 15th February, 1990 delegating the powers to Jammu and Kashmir Government and its Officers under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT 610/90]
2. A copy each of the following Notifications (Hindi and English versions) under sub-section (5) of section 45 of the Food Corporations Act, 1964:
- (i) The Food Corporation of India

(Contributory Provident Fund) Amendment Regulations, 1990 published in Notification No. F. No./EP./41/1/89 in Gazette of India dated the 1st March, 1990.

- (ii) The Food Corporation of India (Staff) (101st Amendment) Regulations, 1990 published in Notification No. F. No. EP 36 (2)/86 in Gazette of India dated the 1st March, 1990. [Placed in Library. See No. LT 611/90]

3. A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956.

- (i) Review by the Government on the working of the Hindustan Vegetable Oils Corporation Limited, New Delhi, for the year 1988-89.
- (ii) Annual Report of the Hindustan Vegetable Oils Corporation Limited, New Delhi, for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

4. A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above. [Placed in Library. See No. LT 612/90]

**Annual Report and Review on the Working of the Rajghat Samadhi Committee for 1988-89 and a Statement showing reasons for delay in laying the papers**

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): I beg to lay on the Table:

1. (i) A copy of the Annual Report (Hindi and English versions) of the Rajghat Samadhi Committee for the year 1988-89 along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Rajghat Samadhi Committee for the year 1988-89.

2. A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT 613/90]

12.11 hrs.

RULES COMMITTEE

Second Report

[English]

SHRI NIRMAL KANTI CHATTERJEE (Dumdum): I beg to lay on the Table, under sub-rule (1) of rule 331 of the Rules of Procedure and Conduct of Business in Lok Sabha, the Second Report (Hindi and English versions) of the Rules Committee.

[English]

(Interruptions)

MR. SPEAKER: I have already said that I have admitted Shri Harish Rawat's motion under rule 193.

SHRI JANARDHANA POOJARY (Mangalore): It is very serious matter.

MR. SPEAKER: You can get an opportunity twice, in the discussion under rule 193 and also the discussion on the Constitution (Sixty-fifth Amendment) Bill.

12.12 hrs.

*At this stage, Shri Vasant Sathé and some other hon. Members left the House*

(Interruptions)

SHRI SRIKANTA JENA (Cuttack): On a point of order.

MR. SPEAKER: Which rules has been violated?

SHRI SRIKANTA JENA: You have admitted a motion under rule 193 in the name of Shri Harish Rawat. After your ruling, Shri Harish Rawat is himself walking out.'

12.13 hrs.

MOTION UNDER RULE 388

Suspension of Rule 338

[English]

THE MINISTER OF HOME AFFAIRS (SHRI MUFTI MOHAMMAD SAYEED): I beg to move:

"That Rule 338 of the Rules of Procedure and Conduct of Business of Lok Sabha be suspended in its application to the motions for leave to introduce, consideration and passing of the Constitution (Sixty-fifth Amendment) Bill, 1990, during the current session of Lok Sabha."

MR. SPEAKER: The question is:

"That Rule 338 of the Rules of Procedure and Conduct of Business in Lok Sabha be suspended in its application to the motions for leave to introduce, consideration and passing of the Constitution (Sixty-fifth Amendment) Bill, 1990, during the current session of Lok Sabha."

*The motion was adopted*

MR. SPEAKER: The motion is adopted and the rule is suspended.